F.No. 01/36/218/31/AM-20/EPCG

MINUTES OF 2ND MEETING OF AM-21 OF THE EPCG COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SHRI SATYAN SHARDA, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 3.00 PM ON 13.07.2020

I. The meeting was scheduled to be held on 10.7.2020 but was postponed to 13.7.2020.

II. The meeting was held on 13.7.2020 through Video Conferencing Mode on Cisco webex cyber meeting app due to Covid-19 restrictions (Meeting number: 166 154 6130).

III. Following officers attended the meeting:

i. Shri Rajbir Sharma, Joint Director General of Foreign Trade, DGFT
ii. Shri Vaibhav Bhatnagar, OSD, Department of Revenue
iii. Shri A.K. Mishra, A.I.A, Ministry of Steel
iv. Shri Randheep Thakur, Deputy Director General of Foreign Trade, DGFT

IV. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No	**Firm's Name and File Number**	**EPCG Authorisation No.**	**Subject**	**Decision of the Committee**
1.	M/s. Indian Oil Ltd, Delhi 01/36/218 /339/AM-20/EPCG	0530153073 dated 16.08.2010	Condonation of procedural lapse of endorsement of wrong EPCG License number in a shipping bill.	The Committee took into account the submission of the party that they had inadvertently endorsed wrong EPCG Authorization no. 0530152540 dated 24.06.2010 in a shipping bill No. 7913766 dated 07.03.2012 instead of the correct Authorization number 0530153073 dated 16.08.2010. It has also been submitted that wrongly endorsed EPCG authorization no. 05301152540 dated 24.06.2010 is not closed and yet to be redeemed. The Committee deliberated upon the

				case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to allow consideration of the wrongly mentioned EPCG authorization no. 0530152540 dated 24.06.2010 in a shipping bill No. 7913766 dated 07.03.2012 instead of the correct Authorization number 0530153073 dated 16.08.2010 towards fulfillment of the specific EO. The above recommendation is subject to the condition that: (i) The Company had not submitted the shipping bill to be counted to the RA for redemption of EPCG Authorization. RA to verify this aspect carefully. (ii) The EPCG authorizations under consideration have not been redeemed. (iii) This is not a free shipping bill. (iv) All the EPCG Authorisations under consideration have the same export product. (v) All the EPCG Authorisations under consideration are issued in the same Policy period. (vi) The specific export obligation that was to be fulfilled within the Block and within the EOP has been fulfilled within the valid EOP. (vii) There is no double counting of exports. The Shipping Bill has not been/shall not be considered towards the discharge of E.O. against any

				other EPCG Authorisation. (viii) Annual Average EO, if imposed, has to be maintained in respect of the EPCG Authorisations. (ix) Payment of a composition fee of Rs. 200/- per export document is to be made by the party. (x) Any investigation/adjudication proceeding by DRI/ Customs/ ECA action is not pending in respect of the subject EPCG authorisations. **This has the approval of DG.**
2.	M/s. Falcon Marine Exports Ltd, Kolkata 01/36/218/15/AM-21/EPCG	i.0230011584 dated 08.02.2016 ii.0230011316 dated 20.05.2016 iii.0230011371 dated 06.06.2016 iv.0230011370 dated 06.06.2016 v.0230011416 dated 16.06.2016 vi.0230011966 dated 25.11.2016 vii.0230011972 dated 29.11.2016 viii.0230012525 dated 06.01.2017 ix.02300121	Request for change in installation address in respect of capital goods imported under EPCG authorizations	The Committee deliberated upon the case and decided to **defer** it for calling all the installation certificates before the matter is taken up again.

		82 dated 30.01.2017 x.0230012259 dated 24.02.2017 xi.0230012257 dated 24.02.2017 xii.0230012333 dated 21.03.2017 xiii.0230012258 dated 24.02.2017		
3.	M/s. Jewelex India Pvt Ltd., Mumbai 01/36/218/393/AM-20/EPCG	i.0330044479 dated 06.06.2016 ii.0330046195 dated 16.01.2017	Request for condonation of delay in payment of 10% excess duty utilization fee.	The party has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per authorisation and to the

				condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisations. **This has the approval of DG.**
4.	M/s. Vedanta limited, Delhi 01/36/218/22/AM-21/EPCG	34 Numbers EPCG Authorizations	Request for exemption from installation of CG against 34 EPCG Authorizations	The Committee deliberated upon the case and decided to **defer** it for examination on file.
5.	M/s. Fiat India Automobiles Pvt Ltd, Pune 01/36/218/04/AM-21/EPCG	3130003119 dated 01.05.2008	Condonation of non-mention of supporting manufacturer name on shipping bills in respect of EPCG authorization.	The Committee deliberated upon the case and observed that mentioning of supporting manufacturer's name in the Shipping Bills is necessary and the party has not given any meritorious reason to consider their request for condonation of this procedural lapse. The Committee **rejected** the request of the party, being devoid of merit.
6.	M/s. Sunrise industries (India) Ltd, Vadodara 01/36/218/342/AM-20/EPCG	i.3430002289 dated 03.12.2012 ii.3430002244 dated 21.09.2012	Request for grant of EODC without installation of capital goods in respect of EPCG authorizations.	The Committee deliberated upon the case and decided to **defer** it for examination on file.
7.	M/s. Cast Craft Pvt Ltd., Bangalore 01/36/218	i.0730012956 dated 06.12.2013 ii.0730014721 dated	Difficulties faced by the Exporters falling under SSI/MSME for	The party is seeking exemption from maintenance of Average Export Obligation in respect of the subject EPCG authorisations for all SSI/MSME/Engineering Industries. The reason given is that the method of

	/359/AM-20/EPCG	25.08.2015 iii.0730016127 dated 29.12.2016	Redemption of EPCG Authorization under Para 5.22 of HBP 2015-2020.	fixation of Average EO does not consider the actual EO of subsequent financial years after issue of EPCG authorization. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
8.	M/s. Everest Kanto Cylinder Limited, Mumbai 01/36/218/349/AM-20/EPCG	0330016094 dated 17.05.2007	Condonation of delay in CGs Installation in respect of EPCG authorization.	The Committee deliberated upon the case and decided to **defer** it for examination on file.
9.	M/s. Kala Jyothi Process Pvt Ltd., Hyderabad 01/36/218/91/AM-20/EPCG	i.0930001522 dated 02.06.2005 ii.0930000540 dated 04.04.2003	Request for extension of export obligation period for 30 months against EPCG License	The party has sought second extension in the EO period for 30 months from the date of endorsement against the EPCG authorizations no. 0930001522 dated 02.06.2005 and No. 0930000540 dated 04.04.2003 issued under the 5% and 3% duty EPCG Schemes respectively. The Committee noted that till date the party has made only 55% and 64% exports respectively against the two licences. The Committee deliberated upon the case and decided to **reject** the request as it is devoid of merit.
10.	M/s. Mittal Corp Ltd, Bhopal	1130002287 dated 24.10.2011	Request for 2^{nd} EO extension upto 23.10.2021 in	The party has requested for second extension in EOP upto 23.10.2021in respect of Zero duty EPCG authorisation issued on 24.10.2011. The reasons mentioned for

	01/36/218/379/AM-20/EPCG		respect of EPCG Authorization.	non-fulfillment of EO in the EOP are recession in international market, financial crunches, higher cost of raw material etc. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
11.	M/s. Sun Pharmaceutical Industries Ltd., Delhi 18/148/AM-20/P-5	i.0530167307 ii.0530167052 iii.0530167642 iv.0530167615 v.0530167616 vi.0530167677 vii.0530167723 viii.0530167784 ix.0530167919 x.0530168151 xi.0530168219 xii.0530168401 xiii.0530168400 xiv.0530168462 xv.0530169172 xvi.0530169280 xvii.0530169790 xviii.05301	Request for amendment in EPCG Authorisations as per para 5.11 of FTP 2015-20 obtained under zero duty	The party has informed that as per the para 5.11 of FTP 2015-20, specific EO of EPCG licences for the units located, inter-alia, in North-East region shall be 25% of the EO, as stipulated in para 5.01. It has been informed that since the unit of their supporting manufacturer is located in Assam, the EO should be reduced to 25% for the subject EPCG authorisations, as per para 5.11 of FTP 2015-20. The Committee deliberated upon the case and observed that the benefit of reduced EO under para 5.11 of FTP 2015-20 is available only to the units of EPCG authorization holder and not to the units of their supporting manufacturer. The Committee accordingly decided to **reject** the request, as being devoid of merit.

		69793 xix.0530171433 xx.0530171597 xxi.0530172686		
12.	M/s. RSB India Limited, Kolkata 01/37/218/197/AM-19/EPCG-I	0230000515 dated 03.03.2004	Request for regularization of shifting of capital goods to new premises on the basis of verification report from Central Excise and installation of imported capital goods at the new factory premises.	The Committee deliberated upon the case. Request of the party is for redemption of their case on the basis of shifting of capital goods to new premises but without their installation because of various reasons. The Committee decided to **reject** it as there is no merit in the request.
13.	M/s. Brijbasi Art Press Limited, New Delhi 01/36/218/164/AM-17/EPCG-I	i.0530159372 dated 28.09.2012 ii.0530161215 dated 16.07.2013	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee deliberated upon the case and decided to **defer** it for examination on file.
14.	M/s. G.S. Exports Pvt Ltd, Mumbai 01/36/218	0330028264 dated 29.12.2010	Request for extension in EOP for regularization.	The party has requested for second extension in EOP in respect of zero duty EPCG authorization No. 0330028264 issued on 29.12.2010. The extended period of EOP was valid upto 28.12.2018.

	/356/AM-20/EPCG			The party has requested for acceptance of exports made on 22.04.2019 and 23.04.2019. The party seeks extension in EOP upto 23.04.2019 for redemption purpose. The reason given by the party is that they were under the impression that licence is valid till 28.12.2020 as they had submitted bank guarantee for the period upto 28.12.2020 with the Customs. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
15.	M/s. Haploos printing House, Delhi 01/36/218/131/AM-20/EPCG	i.0530154516 dated 12.01.2011 ii.0530153832 dated 28.10.2010	i. Request for extension in EO period for one year after expiry of original EO period years extended period i.e. 6+2 years for regularization purpose for the purpose of fulfillment of balance export obligation against EPCG authorization no. 0530154516 dt. 12.01.2011. ii. Request	The party has requested for extension in EOP for one year after expiry of original EO period (6+2 years) for regularization purpose in respect of the EPCG authorization no. 0530154516 dt. 12.01.2011. The reason given is that the EO could not be fulfilled due to decline in paper and paper related industries and other reasons. The party has also requested for permission to adjust the excess export made against other EPCG authorization fulfillment of export obligation against EPCG authorization no. 0530153832 dt. 28.10.2010 already redeemed. The Committee deliberated upon the case and noted that the party has exported less than 50% in the available time of 8 years. The Committee decided to: (i) **Reject** the request of the party for extension in EOP for one year

			for permission to adjust the excess export made other EPCG authorization fulfillment of export obligation against EPCG authorization no. 0530153832 dt. 28.10.2010 already redeemed.	after expiry of original EO period (6+2 years) in respect of the EPCG authorization no. 0530154516 dt. 12.01.2011 as there is no merit in the request. (ii) **Reject** the request of the party for permission to adjust the excess export made against other EPCG authorization for fulfillment of export obligation against EPCG authorization no. 0530153832 dt. 28.10.2010 already redeemed as there is no merit in the request.
16.	M/s. Apothecaries sundries Manufacturing Company, Delhi 01/36/218/305/AM-20/EPCG	0530169603 dated 03.02.2011	Redemption of EPCG authorization.	The request of the party is for acceptance of refund of actual central excise duty saved on locally procured goods for closure of EPCG authorization No. 0530169603 dated 03.02.2011 instead of notional custom duty. The reason given is that they have not availed the Zero duty EPCG benefits since the goods were procured through invalidation. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
17.	M/s. Sreevaree Exports, Chennai 01/36/218/378/AM-20/EPCG	i.0430012432 dated 09.05.2013 ii.0430013284 dated 23.01.2014 iii.0430012	Request for condonation of procedural lapse of non-mentioning of EPCG authorization No. on	The party has requested for accepting free shipping bills for fulfilment of EO in respect of subject EPCG authorisations. The party has stated that their request for redemption has been rejected by the RA stating that free shipping bills cannot be accepted for EO fulfilment.

		789 dated 01.08.2013	shipping bills.	The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request to accept free shipping bills.
18.	M/s. Skanem interlabels, Mumbai 01/36/218/335/AM-20/EPCG	0330006769 dated 05.10.2004	Request for condonation of delay in payment of excess utilization fee in respect of EPCG authorization no.0330006769 dated 05.10.2004.	The party has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. **This has the approval of DG.**
19.	M/s. Cox & Kings Ltd,	0330045892 dated 07.12.2016	Request for condonation of delay in	The party has requested to allow regularization of late payment of additional fee to cover excess imports.

	Mumbai 01/36/218/259/AM-20/EPCG		payment of excess utilisation fee in respect of EPCG authorization No.0330045892 dated 07.12.2016.	The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. **This has the approval of DG.**
20.	M/s. TVR Global Exports Pvt Ltd., Chennai 01/36/218/365/AM-20/EPCG	i.0430011082 dated 04.04.2012 ii.0430119635 dated 05.12.2012 iii.0430011080 dated 02.04.2012 iv.0430010814 dated 06.02.2012	Request for condonation of non-mention of EPCG Authorization no. And date in the shipping bills for fulfillment of EO.	The party has requested for accepting free shipping bills for fulfilment of EO in respect of subject EPCG authorisations. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request to accept free shipping bills.

		v.0430011829 dated 06.11.2012 vi.0430011257 dated 24.05.2012 vii.0430011239 dated 21.05.2012		
21.	M/s. Standard Cartons Pvt Ltd, Delhi 01/36/218/69/AM-20/EPCG	0530155092 dated 22.03.2011	Request for extension of EOP for 2 years.	The party seeks extension for 2 years against the subject EPCG authorisation issued under the Zero duty EPCG Scheme. It is noted that till date the party has not made any exports against the subject EPCG authorisation. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
22.	M/s. India Pistons Ltd, Chennai 01/36/218/110/AM-19/EPCG-I	0430003348 dated 18.01.2006	Request for condonation of delay in installation of capital goods.	The Committee noted that installation of capital goods has been completed and the party has obtained installation certificate from Central Excise Authority. However, due to procedural lapse installation of capital goods has been delayed beyond 18 months. The capital goods have been imported vide bill of entry dated 27.01.2006 and installed on 7.10.2008. The Committee deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to allow condonation of delay in installation of capital goods, subject to payment of Rs. 5000/- as composition fee and further subject to the condition that any investigation/adjudication proceeding

				by DRI/Customs/ECA action is not contemplated/pending in respect of the subject EPCG authorisation. **This has the approval of DG**.
23.	M/s. Graviss Hotels & Resorts Ltd., Mumbai 01/36/218/388/AM-20/EPCG	0330027792 dated 15.11.2010	Request for condonation of delay in payment of excess utilization fee in respect of EPCG Authorization No.0330027792 dated 15.11.2010.	The party has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. **This has the approval of DG**.
24.	M/s. Bajaj Carpet Industries Ltd.,	0530130600 dated 01.10.1999	Review of the decision taken in EPCG	In the meeting held on 28.11.2018, EPCG Committee had noted that M/s Bajaj Carpet Industries Ltd. has requested for regularization of exports

	Greater Noida 01/36/218/12/AM-18/EPCG-I		Committee held on 28.11.2018 for considering alternate product for counting of exports w.e.f 01.04.2003 when para 5.4 (i) of FTP 2004-09 was introduced.	made by alternate product, i.e. Non woven felt carpet mattings tufted for fulfilment of EO in respect of EPCG Authorization no. 0530130600 dated 01.10.1999. The Committee also noted that the subject EPCG authorisation has been issued when there was no provision for counting of exports of alternative products. The Committee deliberated upon the case and decided to reject it as there is no merit for considering alternate products when at the time of issuance of subject EPCG authorisation such provision was not there. The Committee deliberated upon the request for review of the party and noted that no new facts have been produced by the party since the last decision to reject their case. The Committee, therefore, decided to maintain the decision of **rejection** taken in its meeting held on 28.11.2018.
25.	M/s. Tata Steel Ltd, New Delhi 01/36/218/394/AM-20/EPCG	332 EPCG Licenses	Policy amendment allowing extension of EOP of an authorization till the end of the concerned month in which it expires.	The Committee deliberated upon the request of the party and noted that the request is not for policy relaxation but for amendment of policy. Therefore, it was decided to **withdraw** the request for examination on file.

26.	M/s. Sterling Technotex private Limited., Madurai 01/37/218/175/AM-20/EPCG-II	i. 3530001952 dated 21.08.2006 ii. 3530001953 dated 21.08.2006 iii. 3530001968 dated 29.08.2006 iv. 3530001969 dated 29.08.2006 v. 3530001972 dated 29.08.2006	Review of decision taken in EPCG Committee meeting held on 24.01.2020 regarding regularization of Bonafide Default in terms of para 5.23 of the HBP -with the condition to deposit duty on installment basis spread over 18 months in respect of 5 EPCG Authorizations.	The Committee observed that in the meeting held on 24.1.2020, the EPCG Committee had noted that the party has stated that they have fulfilled the export obligation partially by way of export of Cotton Yarn. However, in the case of export product viz. "Knitted Socks", they have manufactured and supplied yarn to M/s Meneka Mills Limited, who in turn manufactured "knitted socks" (value added products) and made third party exports of knitted socks to fulfill the export obligation against the respective EPCG Authorizations. The Committee deliberated upon the case and decided that if the authorization holder has supplied only the cotton yarn to third party exporter, then export of cotton knitted socks by third party cannot be accepted. The Committee, therefore, rejected the request. The Committee deliberated upon the request for review of the party and decided to **defer** it with the direction to call report from RA, with details like export product endorsed on the authorisations; the product exported; percentage of exports, if any, imports, installation certificate status etc.
27.	M/s. Rashtriya Metal Industries Ltd., Mumbai 01/36/218/381/AM-20/EPCG	i.0330030654 dated 23.09.2011 ii.0330030164 dated 29.07.2011	Request for condonation of delay in installation of capital goods beyond 18 months.	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.

28.	M/s. Ramind Cold Forge Pvt Ltd, Chennai 01/36/218/380/AM-20/EPCG	0430009409 dated 14.01.2011	Request for regularization of shifting of capital goods in respect of EPCG Authorization.	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.
29.	M/s. BhavaniCotex, Ahmedabad 01/36/218/385/AM-20/EPCG	0830003190 dated 05.11.2009	Request for regularization of deemed export supply in respect of EPCG Authorization No. 0830003190 dated 05.11.2009.	The party has claimed that as per provisions of FTP 2009-14 they have fulfilled export obligation under deemed export category. It has been stated that they have supplied to the material to the status holder for export purpose against Form H as per Central Sales Tax Rules and Regulations. The payment has already been received through status holder and status holder has exported the material in bulk. In view of this, the status holder has been unable to provide copies of Shipping Bills and its realization. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
30.	M/s. Harley Davidson Motor Company India Pvt Ltd, New Delhi 01/36/218/289/AM-20/EPCG	0530168769 dated 14.10.2016	Request for condonation of delay in payment of excess utilisation fee beyond 2 years.	The party has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but

				within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. **This has the approval of DG.**
31.	M/s. Borgwarner Cooling Systems India Pvt Ltd, Sriperumbudur, TN 01/36/218/392/AM-20/EPCG	0430004489 dated 26.12.2006	Request for condonation of wrong mentioning of EPCG authorisation Numbers in the shipping bills.	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.
32.	M/s. KosolHiramrut Energies Pvt. Ltd., Ahmedabad 01/36/218	0830005047 dated 07.09.2012	Request for block wise extension in EOP and extension in EOP for 2+2 years in respect of Zero duty	The Committee deliberated upon the case and decided to **remand** the case to RA for examination of the request as per the applicable policy provisions for grant of extension in EOP.

	/63/AM-20/EPCG		EPCG authorization.	
33.	M/s. SIT Hydraulic Engineers, Hyderabad 01/36/218/24/AM-21/EPCG	3430001421 dated 19.02.2009	Request for acceptance of installation certificate from Chartered Engineer instead of Central Excise.	The Committee noted that the party has stated that they obtained installation certificate from Chartered Engineer on 06.06.2009. Later, when they approached the RA for discharge of their EO, they were asked to submit installation certificate from the Jurisdictional Central Excise Authority. However, when they approached the CGST Vadodara that Office did not entertain the request on the ground that the Central Excise Department does not exist anymore and being an old case, they are unable to track the records. The Committee deliberated upon the case and noted that the current FTP allows that the Authorization holder can produce the installation certificate from the jurisdictional Customs authority or an independent Chartered Engineer, at the option of the authorisation holder and further that where the authorisation holder opts for independent Chartered Engineer's certificate, he shall send a copy of the certificate to the jurisdictional Customs Authority for intimation/ record. The Committee decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow** acceptance of installation certificate from Chartered Engineer, subject to verification by RA and intimation to the Jurisdictional Customs Authority and subject to payment of composition fee of Rs. 5000/- against the Authorisation.

				Further, RA to verify that no ECA/DRI/Customs is pending. **This has the approval of DG.**
34.	M/s. JHS Svendgaard Laboratories Limited., Sirmaur 01/36/218/25/AM-21/EPCG	i.2230000617 dated 20.03.2007 ii.2230000622 dated 27.03.2007 iii. 2230000748 dated 05.10.2007 iv. 2230000751 dated 09.10.2007 v. 2230000761 dated 24.10.2007 vi. 2230000771 dated 06.11.2007 vii. 2230000807 dated 18.12.2007 viii. 2230001230 dated 11.11.2009 ix.2230001266 dated 13.01.2010	Request for condonation for not mentioning of EPCG Nos. on the Shipping Bills.	The party has requested for accepting free shipping bills for fulfilment of approx. 19-22% EO in respect of the subject EPCG authorisations. Party says this mistake took place at the CHA's end and due to thin staff at the subject EPCG authorization holder. The party has requested that Shipping Bills be considered for fulfillment of Export Obligation on the basis of ARE-1. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request to accept free shipping bills.
35.	M/s. Copprrod Industries Pvt. Ltd., Bangalore 01/60/162/836/AM-20/PRC	0730015263 dated 15.03.2016	Request for condonation of procedural requirement of attestation of ARE-3 due to discontinuation of re-warehousing	The Committee deliberated upon the request of the party and decided to **defer** it for examination on file.

			provision as per Customs circular No. 35/216-CUS-dt 29.07.2016- Supplies to EOU in respect of EPCG License No. 0730015263 dated 15.03.2016.	
36.	M/s. Stork Rubber Products Pvt Ltd., Delhi 01/60/162/769/AM-20/PRC	0530153958 dated 12.11.2010	Power to condone delay in payment of fee for excess utilization of duty saved amount has been granted to the RA in respect of EPCG no.0530153958 dated 12.11.2010.	The party has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that in this regard, para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided **to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the

				subject EPCG authorisation. **This has the approval of DG.**
37.	M/s. Wadpack Pvt Ltd., Bangalore 01/60/162/837/AM20/PRC	i.0730013863 dated 15.10.2014 ii.0730012612 dated 07.08.2013	Request for accounting the supplies to SEZ units for which considering is realized in Indian Rupees, towards fulfillment of EO imposed against the EPCG Authorizations.	The Committee deliberated upon the request of the party and decided to **defer** it for examination on file.
38.	M/s. Mohan Breweries and Disilleries Ltd., Chennai 01/60/162/723/AM20/PRC	i.0430001178 dated 08.07.2003 ii.0430001432 dated 17.12.2003 iii.0430001490 dated 20.01.2004 iv.0430001662 dated 25.04.2004 v.0430002629 dated 05.05.2005 vi.0430002906 dated 08.08.2005 vii.0430004479 dated 22.12.2006 viii.04300005219 dated 02.08.2007	Request for allowing export of Group company towards fulfillment of export Obligation against EPCG Licenses.	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.

		ix.04300052 20 dated 02.08.2007		
39.	M/s. Parag Milk Foods Ltd., Pune 01/60/162 /854/AM 20/PRC	3130003678 dated 16.12.2008	Request for condonation of AEP.	The party is seeking exemption from maintenance of Average Export Obligation in respect of the subject EPCG authorisation. The reason given is that the cost of milk is very high in India and they are unable to get export order because of recession in international market. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
40.	M/s. Mahalaxmi Polypack Pvt Ltd., Delhi 01/60/162 /827/AM 20/PRC	i.053015110 3 dated 01.02.2010 ii.05301510 4 dated 01.02.2010	Consideration of export to Nepal realized in Indian Rupees (INR) towards fulfilment of EO against the two EPCG Authorizations.	The party is seeking consideration of export to Nepal realized in INR towards fulfilment of EO against the subject EPCG authorisations. The reason given is that the export product going to Nepal is manufactured from indigenous machines for which they had not paid any Custom Duty. The Committee deliberated upon the case and decided to **reject** it as there is no merit in the request.
41.	M/s. Mitter Fasteners, Ludhiana 18/205/A M-16/P-5	i.3030001210 dated 15.09.2005 ii.30300008 67 dated 27.01.2005	Request for second extension of EOP.	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.
42.	M/s. A. S Jute product Pvt Ltd.,	i.263000101 1 dated 25.08.2011 ii.26300010	Request for grant of extension of EO period	The Committee deliberated upon the request of the party and decided to **defer** it with the direction to call report from RA.

	Visakhapatnam 01/60/162/830/AM-20/PRC	67 dated 09.12.2011	against EPCG Authorizations.	
43.	M/s. Reliance Industries Ltd., Mumbai 18/163/AM-20/P-5	i.0330038064 dated 18.02.2014 ii.0330038416 dated 23.03.2014 iii.0330040083 dated 27.10.2014 iv.0330040123 dated 05.11.2014 v.0330040783 dated 21.01.2015 vi.0330040784 dated 21.01.2015 vii.0330041493 dated 21.04.2015 viii.0330042719 dated 06.10.2016	Clarification sought by RA, Mumbai regarding Clubbing of EPCG Licenses.	The Committee deliberated upon the request of the party and decided to **defer** it for examination on file.

DGFT = Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy, HBP v1 = Handbook of Procedure Vol. I, EO = Export Obligation, EODC = Export Obligation Discharge Certificate, EOP = Export Obligation Period, B.O.E.=Bill of Entry, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, IEC = Importer-Exporter Code, DoR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership-Certificate.